

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.108

New IA/233/ND/2024 IN Appeal No. 139/252/ND/2022

IN THE MATTER OF:

M/s Qns Facility Management Private Limited	...	Appellant
Versus		
Registrar Of Companies, Nct Of Delhi & Haryana	...	Respondent

Under Section 252

Order delivered on 02.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	Adv. Siddharth Batra, Adv. Shivani Chawla
For the Respondent	:	
For the Income Tax	:	Adv. Puneet Rai,SSC, Adv. AShvini Kr, Adv. Rishabh Nangia, Adv. Nikhil Jain

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is an Application filed by the Appellant to allow and grant three (3) month's additional time for completion of audit procedure as follows:-

a) Allow the present application and grant three (3) month's additional time for completion of audit procedure and preparation of necessary documents related to the annual filings of the aforesaid 08 Financial Years (F.Y. 2015-16 to 2022-23) and filing all pending statutory documents; and

(b) Pass such other order or orders, as this Hon'ble Tribunal may deem

fit and proper in the facts and circumstances of the case.

Considering the submission made on behalf of the Applicant as well as averments made in Paras No. 8, 9, 10, 11 this Tribunal is inclined to grant extension of 3 months for compliance of directions contained in Para 14(c) of the order dated 13.02.2024 made in Company Appeal 139/252/ND/2022.

On this observation IA/233/2024 is disposed and Appellant is directed to comply with the direction within extended period of 3 months from today.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**